

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.409

IA/5486/ND/2023, IA/6126/ND/2023 IN IB/284/(PB)/2021

IN THE MATTER OF:

Vivek Khanna & Ors.	...	Applicant
Versus		
Spaze Towers Pvt Ltd.	...	Respondent

Under Section 7 IBC, 2016

Order delivered on 25.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Naman Joshi, Adv. Guneet Sidhu, Adv. Radharaman Rajoriya
For the Respondent	: Adv. Sumesh Dhawan, Adv. Vatsava Kak, Adv. Shaurya Shyam
For the ITD	: Mr. Pratyaksh Gupta JSC's, a/w Adv. Shyam Kumar Adv. Raju

HYBRID HEARING (PHYSICAL & VC)

ORDER

Heard the arguments on behalf of the Applicant as well as Respondent. Both the parties are directed to file written submission, along with citation if any within a week's time. List the matter on **07.08.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)